ANS 1: If we look at the current measures prescribed, they seem to be adequate and promising as far as the transparency in the system is concerned in relation to the tariff offers put forward by TRAI. Keeping in mind the loop of the TSP and TRAI regulations and rates issued, implementation of the said measures play a crucial role. The catch is incompetence lies in the implementation and compliance.

In additional measures, the information and data provided by UK regulator can be taken into consideration. Other than that additional compliance and investigating body can be framed so that there is a authority that's responsible completely and can be held accountable for the reviews and regular supervision could be easily maintained and there lies a room for improvement.

ANS 2:According to me, the given definition of 'non-discrimination'is inadequate. There must be certain categories on basis of which classification in terms of subscribers can be made as they stated that the classification shall not be arbitrary. So, they must also indicate that which is the appropriate body that can be approached in case any arbitrary classification is being made.

ANS 4:To clarify the classes of different relevant markets considering the relevant product market & relevant geographic market in telecom services. There needs to have a proper licensing measure and appropriate authority that can be taken into the loop. If we talk about the area covered by the TSP, there should be any lining or boundary because this would not only be detrimental to its customer's pocket and this would end up into more competition in the market, tampering the new entrants.

ANS 7:Going by the statutory definition of predatory pricing under the Competitions Act,2002. The organization must work in compliance with the Act and points stated there under preventing the abuse of dominant position. PP is one of the strategies followed by the companies to conquer the market by driving out the competitors. Measures that can be adopted:

- a) Keeping a check on the product pricing and observe if any cartel sort of anti-competitive activity is being practiced.
- b) Great and sudden variation in the selling price and cost of production must be taken care.
- c) Movement of dominant company must be closely observed.
- d)Market and inflation rates must be checked.

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